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O.A. No.23/2011

ORDER DATED 21st APRIL, 2011

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.

&

HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

Heard S/Sh. G. Rath, Ld. Sr. Counsel, B.K. Nayak-3 for the applicant and B.K. Mohapatra, Ld. A.S.C. appearing for Respondents.

2. Sri Rath, Ld. Sr. Counsel submits that the prayer of the applicant in the present O.A. has already been redressed in as much as his case for VRS application has been accepted by the competent authority.

3. In view of the above submission, there remains nothing to be adjudicated in this O.A. This O.A. is dismissed as infructuous. Status-quo order Dt.21.01.2011 thus stands vacated.

4. However, Sri Rath, Ld. Sr. Counsel submits that there is a likelihood of fresh cause of action and in that event he will file a separate O.A. He is allowed to take recourse as per law if there is a fresh cause of action.

5.M.As. No.285/11 and 286/11 are disposed of accordingly.


MEMBER JUDL.


MEMBER ADMN.

K.B

Copies of order
dt. 21.4.2011
despatched to Counsel
for both sides.


Dated 26.4.11
S.O.

26.4.11